GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO.2829 TO BE ANSWERED ON 17th MARCH, 2023

NORMS FOR PACKAGED FOOD ITEMS

2829. SHRI VIVEK NARAYAN SHEJWALKAR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the details of the norms laid down to ensure purity and quality of packaged foods in the country;
- (b) whether any action has been taken against the persons who violated the said norms;
- (c) if so, the details of the said action taken during the last two years in Madhya Pradesh, district-wise;
- (d) whether the Government is considering to further tighten the said norms in view of the complaints received in this regard and if so, the details thereof;
- (e) whether the Government has set up food testing laboratories in the States; and
- (f) if so, the details thereof along with the present status of the said laboratories in Madhya Pradesh, district-wise?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) to (d) Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption. In order to ensure the availability of safe and wholesome food including packaged goods for human consumption, FSSAI has specified the standards of food products under Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011. All food business operators are required to adhere the specified standards.

Food Safety Officials of States/UTs carry out regular enforcement action, by way of surveillance, monitoring, inspection and random sampling of food products to ensure that the food products conform to the prescribed standards including quality for that particular product. In cases of non-conformance, action is taken under penal provisions of Food Safety and Standards Act, 2006.

The details of the said action taken during 2020-21 and 2021-22 in respect of Madhya Pradesh is as below:-

	Samples found no		Civil Cases		Criminal Cases	
Year		No. of Samples found non- conforming	No. of Cases Launc hed	No. of cases decided	No. of Cases Launched	No. of Cases decided
20-21	10886	2162	2228	1896	126	29
21-22	16059	2900	2786	2030	169	72

(e) & (f) FSSAI has provided funds for upgradation of already existing State Food Testing Laboratory in Bhopal under the control of Food and Drug Administration, Bhopal. FSSAI has also notified 6 Private Food testing laboratories in Madhya Pradesh. The details are as below:

FSSAI Notified State Food Testing Laboratory in Madhya Pradesh						
	State Food Testing Laboratory, Bhopal, Food and					
1	Drug Administration,	Bhopal				
	Idgah Hills, Bhopal – 462001	_				

FSSAI Notified Private Food Testing Laboratory in Madhya Pradesh					
S.No	Name and Address of Laboratory	District			
1	Choksi Laboratories Limited, Indore Survey No. 9/1, BalajiTulsiyana Industrial Estate, Kumedi, Off Mr 10 Toll Plaza, Indore, Madhya Pradesh-452010	Indore			
2	Cali – Labs Private Limited, Bhopal Khasra No - 11/1/1/2/2, Ward No. 79, LambakhedaBairasia Road Bhopal, Madhya Pradesh-462016	Bhopal			
3	Excellent Bio Research Solutions Pvt. Ltd. 1042, Napier Town, 4th Bridge, Jabalpur - 482001 Madhya Pradesh	Jabalpur			
4	Krishna Digital Material Testing Laboratory, Bhopal 2, Bhawani Nagar, J.K. Road, Bhopal, M.P	Bhopal			
5	QTTL Lab Private Limited, Indore 301-302 Labbaiq Regency, 4/2 Old Palasia, Indore-452 009, Madhya Pradesh	Indore			
6	SGS India Private Limited, Indore 1-B Press Complex, A. B. Road, Indore-452008, Madhya Pradesh	Indore			